

regarding extension of time for presentation of the Report of the Joint Committee of the Houses on the Wakf (Amendment) Bill, 2024:

“That this House do extend time for the presentation of the Report of the Joint Committee on the Wakf (Amendment) Bill, 2024, up to the last day of Budget Session, 2025.”

STATEMENT BY MINISTER

Status of implementation of the recommendations/observations contained in the Fifty-Third, Fifty-Fourth and Fifty-Fifth reports of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पवित्र मार्गेश्वरिटा): महोदय, मैं निम्नलिखित के संबंध में वक्तव्य सभा पटल पर रखता हूँ :-

- (i) Status of implementation of the recommendations/observations contained in the 53rd Report of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development on ‘Development and Promotion of Jute Industry’ pertaining to Ministry of Textiles.
- (ii) Status of implementation of the recommendations/observations contained in the 54th Report of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development on ‘Schemes/Programmes of Central Silk Board for Development and Promotion of Silk Industry’ pertaining to Ministry of Textiles.
- (iii) Status of implementation of the recommendations/observations contained in the 55th Report of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development on ‘Development of Cotton Sector’ pertaining to Ministry of Textiles.

STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, I rise to announce that the

Government Business in this House for the week commencing Monday, the 2nd of December, 2024, will consist of:-

- (1) Consideration of any items of Government Business carried over from today's Order Paper. It contains consideration and passing of the following Bills:-
 - (i) The Oilfields (Regulation and Development) Amendment Bill, 2024; and
 - (ii) The Bharatiya Vayyan Vidheyak, 2024, as passed by Lok Sabha.
- (2) Consideration and passing of the Boilers Bill, 2024.
- (3) Consideration and passing of the following Bills, after they are considered and passed by Lok Sabha:-
 - (i) The Banking Laws (Amendment) Bill, 2024.
 - (ii) The Railways (Amendment) Bill, 2024; and
 - (iii) The Disaster Management (Amendment) Bill, 2024.

REGARDING NOTICES RECEIVED UNDER RULE 267

MR. CHAIRMAN: Hon'ble Members, I have received 17 notices under Rule 267. ...*(Interruptions)*... Nothing goes on record. ...*(Interruptions)*... The notices of Shri Pramod Tiwari, Shrimati Ranjeet Ranjan, Shri Anil Kumar Yadav Mandadi, Shri Digvijaya Singh, Shri Vivek K. Tankha, Shrimati Rajani Ashokrao Patil, Shrimati Jebi Mather Hisham, Dr. Syed Naseer Hussain and Shri Akhilesh Prasad Singh have demanded discussion on the allegation of corruption and wrong doings against Adani Group. The notices of Shri Ramji Lal Suman, Dr. John Brittas, Shri A. A. Rahim and Dr. V. Sivadasan have demanded discussion over recent violence and law and order situation in Sambhal, Uttar Pradesh.

श्री रामजी लाल सुमनः: *

MR. CHAIRMAN: Nothing is going on record except what I say ...*(Interruptions)*... The notices of Shri Tiruchi Siva and Shri Sandosh Kumar P. have demanded discussion over the law and order situation in the State of Manipur. Shri Sanjay Singh has demanded discussion over increasing crimes in Delhi. ...*(Interruptions)*...

* Not recorded.